

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

STARRED QUESTION NO:339
ANSWERED ON:17.12.2012
NEW CRZ NOTIFICATION
Premajibhai Dr. Solanki Kiritbhai

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has announced the Clearance Issuance Mechanism in the new Coastal Regulation Zone (CRZ) Notification;
- (b) if so, the basic features thereof along with the mechanism available for the projects which have low pollution potential and do not attract provisions of Environment Impact Assessment Notifications;
- (c) whether some State Governments have taken up the issue of revising issuance process for the projects which attract provisions of CRZ Notification 2011;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e): A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 339 on New CRZ Notification raised by Dr. Kirit Premjibhai Solanki to be answered on 17.12.2012

(a) & (b) Ministry had issued Coastal Regulation Zone (CRZ) Notification on 6th January, 2011. The Notification provides the clearance procedure, including details of documents required to be submitted by the project proponent, for obtaining clearance from Government of India/State Governments/Union Territories (UTs) for projects located in CRZ area and/or not covered under the Environment Impact Assessment Notification, 2006.

(c) to (e) A meeting was convened with the State /UT Coastal Zone Management Authorities to discuss and clarify the various provisions w.r.t. the implementation of CRZ Notification, 2011. Subsequently, Office Memorandums were issued to facilitate them in decision making. No request has been received from the State Governments/UTs for revision of the clearance procedure.